

**LOK SABHA**

**BULLETIN-PART II**

**(General Information relating to Parliamentary and other matters)**

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**No. 141 - 153]**

**[Thursday, June 20, 2019/ Jyaistha 30, 1941(Saka)**

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**No. 141**

**WELFARE BRANCH**

A Yoga Shivar will be organized on Friday, the 21<sup>st</sup> June, 2019 to mark the International Day of Yoga. It will begin at 0630 a.m. The venue will be near the Statue of Mahatma Gandhi and Gate No.1, PH. Hon'ble Speaker has kindly consented to grace the occasion.

Members are requested to attend the Shivar. For the convenience of the Members, ferry services will be available to take them to Parliament House. The service will commence at 5:00 A.M. Members may avail themselves of the transport services.

**No. 142**

**Table Office**

**Discussion on the Motion of Thanks on President's Address**

Members are informed that **Monday, the 24<sup>th</sup> and Tuesday, the 25<sup>th</sup> June, 2019** have been provisionally allotted for discussion on the Motion of Thanks on the President's Address in Lok Sabha.

**PROCEDURE FOR SUBMITTING CHITS IN THE HOUSE**

Attention of Members is invited to Rule 349 (xiii) of Rules of Procedure and Conduct of Business in Lok Sabha which is reproduced below:

“Whilst the House is sitting, a member-

shall not approach the Chair personally in the House. The Member may send chits to the Officers at the Table, if necessary.”

Members are requested to adhere to the above procedure.

Kind cooperation of Members is solicited.

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**Procedure for making submissions by Members on Statement by Minister of Parliamentary Affairs regarding Government Business for the following week.**

As the members are aware, the Minister of Parliamentary Affairs makes a statement on the last working day of the week regarding Government Business for the following week.

Members who desire to suggest fresh subjects (not already included in the Statement by Minister) for discussion in the House during the following week should give notice, in writing, to the Secretary-General by 10.00 hours on the day on which item has been included in the List of Business, mentioning in brief only two such subjects.

2. In this connection, attention of members is invited to the following observation made by the Speaker in the House on 9 August, 1991 :-

**“You have just to mention the subject. You do not have to read it out. Otherwise, it will be very difficult and everybody will be making a long speech on the subjects to be included. You just mention the name of the subject.”**

3. In selecting the matters, following guidelines as usual shall be followed :-

- (i) **On the day when Minister of Parliamentary Affairs makes statement regarding Government business, ten members who give notices by 10 A.M. may be allowed to make submissions. If there are notices by more than ten members, their *inter-se*-priority shall be determined by ballot.**
- (ii) **No other member shall be allowed to make submissions even if someone from those ten is absent.**
- (iii) **Members of Business Advisory Committee shall not be allowed to make submissions.**

**(iv) The Submissions proposed to be made should be within the parameters of Rule 352 of the Rules of Procedure and Conduct of Business in Lok Sabha.**

**4. On the day, submissions are made by Members, matters under rule 377 shall not be permitted.**

**Kind cooperation of members is solicited.**

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**Process to submit notice and procedure for raising matters of urgent public importance after Question Hour, i.e. during 'Zero Hour'**

Hon'ble members are informed that an **e-portal has been put in place to facilitate the members to submit their notices online to raise the Matters of Urgent Public Importance after Question Hour, i.e. during 'Zero Hour'**. Members can also physically hand over the notices of 'Zero Hour' for which **printed form is available** in the Parliamentary Notice Office. The following **procedure for raising** matters of urgent public importance after Question Hour, i.e. during 'Zero Hour' shall be followed: -

- (i) Notices may be given **either through printed form at Parliamentary Notice Office or online** by the members **from 1700 hours to 1800 hours on the day prior to the day/date** on which the members desire to raise their matters in the House.
  - (ii) The notices received **after 1800 hours** shall be treated as **time-barred**.
  - (iii) **Twenty matters** as per their priority in the **ballot** will be allowed to be raised on a day. However, 4-5 notices over and above these twenty matters of national/international importance could also be tabled on the same day morning on which the matter is sought to be raised in the House, *for which no ballot would be held* and **may** be allowed on the basis of their importance and that too **only at the discretion of Hon'ble Speaker**.
  - (iv) The order in which the matters will be raised, shall be decided by the Hon'ble Speaker at her/his discretion.
  - (v) A matter proposed to be raised **should be under the jurisdiction of the Government of India only** so that it would be easier for the Minister concerned to respond to it, in case she/he desires to do so.
  - (vi) Matter proposed to be raised **shall not contain any statement making allegations**.
2. **Notices for Monday or first working day of a week may be given on Friday or last working day of the previous week between 1700 hours and 1800 hours.**

Kind cooperation of Hon'ble members is solicited.

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**Display of result of ballot regarding matters of urgent public importance after Question Hour, i.e. during 'Zero Hour'**

Hon'ble members are informed that the notices on matters of urgent public importance to be raised after Question Hour, i.e. during 'Zero Hour' received between 1700 hours and 1800 hours on the day prior to the day/date on which the members desire to raise their matters in the House shall be balloted in the Parliamentary Notice Office after 1800 hours on the day of receiving of notices. The result of ballot shall immediately, thereafter, be displayed in P.N.O. and Table Office for information of Members.

A copy of the result of ballot shall also be displayed on the Notice Boards in the Outer Lobby of the Lok Sabha Chamber, Parliament House at 1015 hours on the day on which the members are supposed to raise their matters in the House.

The result of the ballot shall also be displayed in scrolled format on the 'updates' column of Lok Sabha website immediately after the ballot process is over.

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**Process to submit the notice as well as procedure to call the attention of the Minister to a matter of urgent public importance Under Rule 197**

Hon'ble members are informed that **an e-portal has been put in place to facilitate the members of Lok Sabha to submit their notices online** to call the attention of the Minister to any matter of urgent public importance under rule 197 (Calling Attention). However, **the printed form is also available** in the Parliamentary Notice Office to submit the notice to call the attention of Minister. The following process to submit the notice as well as procedure to call the attention of Minister under Rule 197 will be followed: -

- (i) Notices may be submitted **either through printed form or online**;
- (ii) No member shall give more than two notices for any one sitting;
- (iii) A notice signed by more than one member to call the attention of Minister shall be deemed to have been given by the first signatory only;
- (iv) Notices for a sitting received upto 1000 hours shall be deemed to have been received at 1000 hours on that day and a ballot shall be held to determine the relative priority of each such notice on the same subject. Notices received after 1000 hours shall be deemed to have been given for the next sitting;
- (v) Notices received during a week commencing from its first sitting till 1000 hours on the last day of the week on which the House sits, shall be valid for that week. Notices received after 1000 hours on the last day of the week on which the House sits, shall be valid for the following week;
- (vi) In case of five or less number of members giving notices on same subject that is admitted by the Speaker, their *inter se* priority shall be determined with reference to the date and time of receipt of Notices;
- (vii) All the notices which have not been taken up during the week for which they have been given, shall lapse at the end of the week unless the Speaker has admitted any of them for a subsequent sitting:

Provided that a notice referred for facts to a Minister shall not lapse till it is finally disposed of by the Speaker.

Kind cooperation of Hon'ble members is solicited.

**No. 148**

**Parliament Library (LARRDIS)**

**Access to e-journals through J-Gate Informatics**

Members are informed that Parliament Library has subscribed the J-Gate online database to access the research information of over 50,000 journals with access to about 13 million full text articles published in these journals covering multiple subjects.

The information can be accessed within the premises of Parliament House complex by clicking at the following link:

**<http://Loksabha.nic.in> → Parliament-Library → E-Resources → Online searches through J-Gate.**

In case of any query, the members may contact Additional Director (circulation) at Tel No. -23034295 ,23035071.



**Scheme of Financial Entitlement of Members of Lok Sabha for procurement of  
Computer Equipment**

Members are informed that they are entitled to purchase computer equipment under the 'Scheme of Financial Entitlement of Member for Purchase of Computer Equipment' 2009.

2. The salient features of the Scheme are as under:-

- (i) The financial entitlement of a member for purchase of computer equipment is Rs.3,00,000 w.e.f 13.01.2015.
- (ii) Member is free to purchase more than one unit of any mix of following computer equipment within their financial limit of Rs.3,00,000 from anywhere and from any vendor:
  - (1) Desktop (HP, Dell, Accer, Wipro, Lenovo, Apple, Sony, Samsung, PCS Ltd.). Assembled Desktops are not allowed under the Scheme.
  - (2) Laptop (Any Brand)
  - (3) Pen Drive
  - (4) CDs/DVDs (Maximum number of 100)
  - (5) Printer (Deskjet/Laserjet/Multi-functional/portabal) (Any Brand)
  - (6) Scanner (Any Brand)
  - (7) UPS (With Desktop only)
  - (8) Handheld Communicator/Palmtop Computer (Any Brand)
  - (9) Data Internet Cards
  - (10) MS Office
  - (11) Anti Virus Software
  - (12) Language Software and Speech Recognition Software
  - (13) Other Computer Accessories
  - (14) eReader (iOS or Android based devices or devices having facilities of eReading)

- (iii) Member may purchase the above mentioned items and submit the bill duly signed and stamped by the vendor. Serial/IMEI Number of computer equipment must be mentioned on the Bill.
- (iv) Member may also submit the quotation of a vendor and consent form (copy enclosed) duly filled in by the vendor along with cancelled cheque for ePayment purpose. The advance shall be issued to vendor through e-payment. Member may take delivery of the items and submit the bill within 30 days of issue of Advance to vendor for settlement of advance for audit purpose.
- (v) The Bill/ Proforma Invoice may be submitted at Members' Query Booth (Computer Management Branch – Hardware Unit), FB-91, Parliament Library Building.
- (vi) Members may access the Scheme of Financial Entitlement of Member of Lok Sabha for Purchase of Computer Equipment under the (i) The Provision of Computer Equipment (Members of Lok Sabha) Rules 2009; and ii) Detailed Procedure governing the scheme on the Lok Sabha website <http://loksabha.nic.in> under the Heading “Members – Sitting Members – Scheme for Computer Equipment”.

3. For any query in this regard, Members are requested to contact Members' Query Booth (Computer Management Branch – Hardware Unit), FB-91, Parliament Library Building New Delhi (Tel.No. 23035055/23794886).

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No. 150

Legislative Branch-I

**THE AADHAAR AND OTHER LAWS (AMENDMENT) BILL, 2019,  
*TO BE INTRODUCED IN LOK SABHA***

**[Letter No. 13(6)/2018-EG.II from Shri Ravi Shankar Prasad, Minister of Law and Justice; Communications; and Electronics and Information Technology to the Secretary General, Lok Sabha]**

The President, having been informed of the subject matter of the Aadhaar and Other Laws (Amendment) Bill, 2019, recommends to Lok Sabha the introduction of the Bill under articles 117 (1) and 274 of the Constitution.

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**Amendments to the Motion of Thanks on  
President's Address**

In partial modification to Bulletin Part-II para No.134 dated 19.6.2019 regarding tabling of amendments to the Motion of Thanks, members are informed that notices of amendments to the Motion of Thanks on the President's Address can now be tabled up to 1515hrs. on 21 June, 2019.

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**Attendance Register of Members**

Section 3 of the *Salary, Allowances and Pension of Members of Parliament Act, 1954* (as amended by Act. No. 17 of 2018) relating to 'Salary and daily allowances' provides as follows: -

"3. Salaries and Daily Allowances. – (1) A member shall be entitled to receive a salary, at the rate of **one lakh** rupees per mensem during the whole of his term of office and subject to any rules made under this Act an allowance at the rate of **two thousand** rupees for each day during any period of residence on duty:

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Provided that no member shall be entitled to the aforesaid allowance unless he signs the register, maintained for this purpose by the Secretariat of the House of People or, as the case may be, Council of States, on all the days (except intervening holidays for which no such signing is required) of the session of the House for which the allowance is claimed".

2. Since the division numbers have not been allotted to members, the Attendance Register has now been arranged State-wise followed by Union Territory-wise in alphabetical order. For the convenience of members, the Attendance Register, split into four parts, is kept on separate rostrums in the Inner Lobby for signature of members.

3. In view of the provisions of section 3 of the *Salary, Allowances and Pension of Members of Parliament Act, 1954*, quoted in para 1 above, members are requested to sign in ink, in the space provided against their names in the Attendance Register and as per the specimen signatures furnished to the Lok Sabha Secretariat.

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**Members of the Business Advisory Committee**

The Speaker has nominated the following members to the Business Advisory Committee w.e.f. 20 June, 2019:

1. Shri Sudip Bandyopadhyay
2. Shri P.P. Chaudhary
3. Shri Adhir Ranjan Chowdhury
4. Dr. Sanjay Jaiswal
5. Smt. Darshana Vikram Jardosh
6. Shri Pinaki Misra
7. Shri Jagdambika Pal
8. Shri P.V. Midhun Reddy
9. Shri Rajiv Pratap Rudy
10. Shri Rajiv Ranjan Singh alias Lalan Singh
11. Shri Rakesh Singh
12. Shri Sunil Kumar Singh
13. Vacant
14. Vacant

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N.B.: -The Speaker is the Chairperson of the Committee.

**SNEHLATA SHRIVASTAVA**  
**Secretary General**